## Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

## O.P. No. 2 of 2013

<u>Dated: 12<sup>th</sup> March, 2013</u>

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

Wind Independent Power Producers Assn. & Ors. ... Appellant(s)

Vitran Company Ltd.

Versus

Central Electricity Regulatory

... Respondent(s)

Commission & Ors.

Counsel for the Appellant(s): Mr. Vishal Gupta

Mr. Kumar Mihir

## **ORDER**

In pursuance of the directions given by this Tribunal on the last date of hearing on 26.02.2013, an additional affidavit has been filed indicating the details of the States, who have not complied with the RPO targets. We will confine ourselves to issue notice only to the states where RPO as specified in the respective Regulations have not been complied with, namely, Maharashtra, Gujarat, Chhattisgarh, Andhra Pradesh, Mizoram, Uttar Pradesh, Uttarakhand, Bihar, Kerala, Manipur, Madhya Pradesh, Haryana, Punjab, Delhi, Assam, Meghalaya, Nagaland, Karnataka, Himachal Pradesh, Tamil Nadu, Rajasthan, Jharkhand, Goa & UT and Dasti service is permitted. Registry is also directed to issue notice to the Respondent State Commissions mentioned above.

It is represented that the connected matter being O.P. No. 1 of 2013 is coming up on 15.03.2013. Therefore, post this matter on 15.03.2013 along with O.P. No. 1 of 2013. In the meantime, dasti service is permitted and the learned counsel for the Petitioner is directed to serve dasti on the learned counsel appearing for those States.

(V. J. Talwar) Technical Member (Justice M. Karpaga Vinayagam)
Chairperson

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